accommodation, whichever is less.

(d) The rate of House Rent Allowance and Compensatory(City) Allowance currently in force are more liberal than those recommended by the Second Pay Commission. It is not correct to say that persons drawing more han Rs. 110 as pay are not drawing any dearness allowance. They are also allowed increases in dearness allowance as and wl en such increases are sanctioned.

It is also not correct to say that employees drawing more than Rs. 110 p.m. are not allowed increments. They are, in fact, allowed increments till they reach the maximum of the scale of the post. Orders have also been passed recently granting one ad hoc increment to such of the Class III and Class IV employees who have been stagnating for two years or more at the maximum of their scales of pay.

STATEMENT

Sir,

Consequent on the treatment of a part of Dearness Allowance of the Central Government imployees, as pay, from 1-12-1968, such Dearness Pay also counts for the determination of the pay ceiling of Rs. 500 p.m. fixed for the admissibility of House Rent Allowance without production of receipts o actual payment of rent. Accordingly, 11 effect, the pay ceiling has come down to Rs. 390 of basic pay (i.e., pay exclusive of Dearness Pay), and employees in the basic pay range above Rs. 390 and upte Rs. 500 p.m. are now required to produce receipts of actual payment of rent before claiming house rent allowance. Government have received numerous representations from individuals, employees' un ons, and Members of Parliament for rest ring the status quo ante by raising this pay limit from Rs. 500 to Rs. 620 p.m., inclusive of Dearness Pay (i.e., from Rs. 390 to Rs. 500 of basic pay) on the grounds that -

- (a) landle ds are reluctant to issue rent receipts as a pre-condition of tenancy;
- (b) it is tot possible to obtain receipts from landlords where employees live as sub-tenants or as paying guests with their relatives and friends; and
- (c) as the employees cannot produce rent receipts, they have, in effect, been deprived of House Rent Allowance which has resulted in a drop in their emoluments. There should ordinarily be no objection

emoluments of the standard rent of the actually paid as it is in the nature of a sub" sidy. However, in view of the concern which the Hon'ble Members have shown in the matter through questions asked by them in Parliament, and the numerous representations and letters which they have address. el to Government on behalf of Central Government employees, Government have reviewed the matter and it had been decided to raise the pay ceiling for the admissibility of house rent allowance to Central Government employees without production of rent receipts, from Rs. 500 to Rs. 620 (inclusive of Dearness Pay) with effect from 1-2-1969.1

RECESSION IN THE U.S.A.

*376. SHRI B. N. MANDAL: Will the Minister of FINANCE be pleased to

- (a) whether it is a fact that the problem of recession in the United States of America has recently become serious as reported in the Hindustan Times, dated the 25th May, 1970; and
- (b) if so, what has been its impact on the Indian economy so far and how it is likely to affect the Indian economy in future?

THE MINISTER OF FINANCE (SHRI Y. B. CHAVAN): (a) No, Sir. The latest available reports and information do not warrant a definite conclusion to this effect.

(b) The impact of a recession in the U.S. economy would be felt in India through its effects on Indian exports and its influence on the aid climate. The recession will lower the demand for our exports. The effects on aid climate would be somewhat uncertain because while budgetary difficulties may have an adverse effect on aid volume, the need to stimulate economy may have the opposite effect. However, it is difficult to assess these effects because as stated in (a) above any definite conclusion regarding recessionary tendencies in the U.S. economy is not possible at present.

ZINC SMELTER AT VISAKHAPATNAM

*377. SHRI SANDA NARAYANAPPA: Will the Minister of PETROLEUM AND CHEMICALS AND MINES AND ME-TALS be pleased to state:

- (a) whether the Government of India have received final technical report for the setting up of a Zinc Smelter at Visakhapatnam;
- (b) if so, when it was received and the to relating house rent allowance to the rent action taken by Government thereon; and

47

(c) when the plant will be started?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND MINES AND METALS (SHRI NITI RAJ SINGH CHAUDHARY): (a) to (c) No, Sir. A Detailed Project Report for establishing a Zinc Smelter at Visakhapatnam is being prepared by a Polish agency. The report is expected to be received by the end of this month. On receipt of the Project Report, the question of implementation of the project would be taken up for consideration, if the economic viability and feasibility are established in the Project Report and also depending on the availability of resources.

स्विटजरलंड के बैकों में धन जमा कराने वाले भारतीय

- *378. श्री निरंजन वर्मा . क्या वित्त मत्री यह बताने की कृपा करेगे कि .
- (क) क्या सरकार ने इस बात की जांच की है कि भारत के कई धनी लोगो ने स्विट्जरलंड के बको में स्रपना धन जमा करा रखा है; स्रौर
 - (ख) यदि हा, तो उमका ब्यौरा क्या है ?

†[INDIAN DEPOSITORS' MONEY IN SWISS

- *378. SHRI NIRANJAN VARMA: Will the Minister of FINANCE be pleased to state:
- (a) whether Government have enquired into the fact that a number of rich persons in India have deposited their money in banks in Switzerland; and
 - (b) if so, what are the details thereof?]

वित्त मंत्री (श्री वाई० बी० चव्हाण): (क) ग्रौर (ख) इस सम्बन्ध में कोई जाच करना सम्भव नहीं है क्योंकि हमें सूचित किया गया है कि स्विट्जरलंड की सरकार ग्रौर वहां के वक पहले की तरह ग्रव भी इन मामलों में पूण गोप यिना बरतने हैं ग्रौर उन्होंने किसी विदेणी सरकार को ब्यौरा देना स्त्रीकार रही किया। किर भी, पाटियो द्वारा भारतीय रिजर्व बैंक को ग्रपने ग्राप दी गयी जानकारी के ग्रनुसार स्विट्जरलैंड के बैंकों में 7 व्यक्तियों ग्रौर 2 कम्पनियों के खाते हैं। सभा पटल पर रखें गये विवरण में उनके नाम दिये गये हैं।

विवरण

उन व्यक्तियों के नाम जिनके खाते स्विटजरलैड के बैकों में हैं

- श्रीके० एम० शाह्
- 2 श्री एम० एन० दामनिया
- 3 श्रीमती रोडाबेन माहनी
- 4 श्री एस० एन० सक्सेना
- 5. श्री म्रार० एन० सक्सेना
- 6. श्री एस० एन० कालडा
- 7. श्री केमरीचद मोती चद
- 8. मेसर्म हिन्दुस्तान ब्राउन बावेरी लिमिटेड
- 9 मेससं चौगुल ऐण्ड कम्पनी

†[THE MINISTER OF FINANCE (SHRI Y. B. CHAVAN): (a) and (b) No investigations are possible as we are informed that the Swiss Banks and the Swiss Government continue to maintain complete secrecy in such matters and have not agreed to disclose details to any foreign Government. However, according to the information furnished by the parties themselves to the Reserve Bank of India, 7 persons and 2 companies have accounts with Banks in Switzerland. Their names have been indicated in the Statement laid on the Table of the House.

STATEMENT

Names of those who have accounts with Banks in Switzerland

- 1. Shri K. M. Shah
- 2. Shri S. N. Damania
- 3. Smt. Roadaben Sawhney
- 4. Shri S. N. Saxena
- 5. Shri R. N. Saxena
- 6. Shri S. N. Kalra
- 7. Shri Kesrichand Motichand
- 8. M/s. Hindustan Brown Boweri Ltd.
- 9. M/s Chowgule & Co.]